

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 423 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

RAMA SHANKAR DUBEY

...RESPONDENT

NDOH: 14.05.2024

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1.	Copy of the letter dated 08.05.2024 addressed by the Respondent to UPPCB, whereby the compliance report dated 18.01.2024 was re-submitted.	1-52

RESPONDENT

THROUGH



S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

Place: New Delhi

Dated: 10.05.2024

From

Shri Ramashanker Dubey S/o Shri Surendra Dubey
R/o Vill - Kamnhari Bramhanagar, Tehsil - Robertsganj
District - Sonbhadra (U.P.)

Date: 02/05/2024

To,
The Member Secretary,
UP. Pollution Control Board,
Building No. TC-12 V,
Vibhuti Khandj Gomti Nagar,
Lucknow-226010

**Subject: Compliance of Environmental Clearance Conditions for Building Stone (Sand Stone)
Mining Project at Araji No. 140 Village - Sonapur, Tehsil - Chunar
District - Mirzapur State : Uttar Pradesh (July-2023 to Dec-2023)**

Ref No - 16/Parya/DEAC/Sandstone/MZP/2016

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from DEIAA, UP, for Ref no- 16/Parya/DEAC/Sandstone/MZP/2016 on dated 19-10-2016

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by DEIAA will be strictly followed with the progress of the project on letter & spirit,

Thanking,

Yours Sincerely,

(*Ramashanker Dubey*)
Ramashanker Dubey
Project Proponent

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh

डाक प्राप्ति रसीद
प्राप्ति दिनांक... 02/05/24
प्राप्तकर्ता के हस्ताक्षर...
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

From

Date: 18/01/24

Shri Ramashanker Dubey S/o Shri Surendra Dubey
Village-Kammhari Bramhnagar, Tehsil-Robertsganj
District- Sonebhadra, U.P.

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for Sand Stone (Building Stone) Mining Project at Arajai No. 142, Village: Sonpur, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh. (July-2023 to December-2023)

Ref No - 16/Parya/DEAC/Sandstone/MZP/2016

Dear Sir,

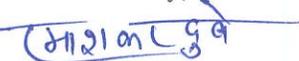
This is to inform you that our project has been accorded Environmental Clearance from DEIAA, UP, for Ref no- 16/Parya/DEAC/Sandstone/MZP/2016 on dated 19-07-2016.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by DEIAA will be strictly followed with the progress of the project on letter & spirit.

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Yours Sincerely,



Ramashanker Dubey
Project Proponent

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj Lucknow- 226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh

डाक प्राप्ति रसीद
प्राप्ति दिनांक 18.1.24
प्राप्तकर्ता के हस्ताक्षर
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Registered

District Level Environment Impact Assessment Authority, Mirzapur

To,
 Shri Ramashanker Dubey
 S/o Shri Surendra Dubey
 Village- Kammhari Bramhanagar,
 Tehsil- Robertsganj,
 District-Sonebhadra, U.P.

District Magistrate, Mirzapur
 Chairperson of DEIAA
 Collectorate, Mirzapur 231001
 Phone : 05442 252480, 05442 252340, 05442 257400
 Email : mirzapurminsoffice@gmail.com

Ref. No. /Parya/DEAC/Sandstone/MZP/2016

Date: 19-07, 2016

Sub: Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 142
 Village-Sonpur, Tehsil-Chunar, District-Mirzapur. (Leased Area-1.01 Hect.)

Dear Sir,

Please refer to your application letter dated 23/05/112015 addressed to the Secretary, SEAC/Director, Directorate of Environment, Lucknow. The committee as per the noting decided that the file is revised and should be considered chronologically as per the date of revision due to original project i.e. Gata/Khasra/Ararji/Project Proponent/Total Area submitted the additional information asked for by the committee for any respective Sand Stone (Building Stone) Mining. For file revision Shri Ramashanker Dubey's acceptance letter to put the case for appraisal in the upcoming SEAC meeting. The committee also directed to submit the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

According to Ministry of Environment, Forest and Climate Change Notification dated 15th January, 2016 and 20th January, 2016 S.O.190(E).—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the District Level Environment Impact Assessment Authority (DEIAA), for grant of environmental clearance for Category 'B2' Projects for mining of minor minerals, for all the districts in the country (hereinafter referred to as Authority for the districts) and For the purposes of assisting the Authority for the districts, the Central Government hereby constitutes the District Level Expert Appraisal Committee for all the districts of the country (hereinafter referred to as DEAC for the district). After this Notification State Level Expert Appraisal Committee (SEAC) send all records of revision Shri Ramashanker Dubey's project to Chairman of DEIAA Mirzapur.

A presentation was made by the project proponent alongwith their consultant Earthvision Enviro-Tech Pvt. Ltd.. The proponent through the documents submitted and presentation made, informed the committee that:

- 1- The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Ararji No 142, Village- Sonpur, Tehsil-Chunar, District-Mirzapur, U.P. (Leased Area-1.01 Hect.).
2. The Project proposal falls under category " B-2" of EIA Notification, 2006 (as amended).
3. The mine lease area located between latitude N Pillar (A)25°03' 29.87" (B) 25°03' 29.88" (C)25°03' 26.37" (D)25°03' 25.82", and Longitude E Pillar (A)82°59' 58.52", (B) 83°00' 04.70" (C)83°00' 04.90" (D)82°59' 58.73" .
4. Mining will be opencast semi-mechanized.
5. The water requirement will be limited to 1.50KLD and will be provided through bore well to be dug near the leasehold.
6. Mining is proposed for Building Stone, Sand Stone and Quartzite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
7. The ultimate depth of mining will be restricted to 06 meter (24 meters cumulative depth in the entire lease period).

8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. The annual production of 30,000M³/annum Sand Stone is proposed.
10. The village Sonpur has electricity connection while lease area is not connected with electricity, diesel generator will be used for site office and other activities.
11. The mining is proposed as opencast type and for cleaning the face by blasting will be done.
12. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
13. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 25/05/2016) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 30,000 M³/ annum Sand Stone is proposed from mining lease Area 02.50 acres is valid till lease period alongwith following General and specific Conditions:

A. General Condition;

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
4. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
5. Data on ambient air quality (RSPM, SPM, SO₂, NO₂) should be regularly submitted to the Regional office. MoEF. & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
6. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
7. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
8. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
9. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
10. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
11. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
12. The transportation of the materials shall be limited to day hours time only.
13. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
14. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

15. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.
17. The Regional Office, MoE.F & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
20. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
21. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.

B. Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
4. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
5. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
6. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
7. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
8. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
9. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit hearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.
10. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.

11. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.
12. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
13. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
14. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
15. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
16. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
17. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.
18. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
19. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.
20. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.
21. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The density of the trees shall be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation programme. Details of

Details

- year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.
22. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 23. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
 24. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO, Ministry of Environment & Forests and the State Pollution Control Board.
 25. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. 'Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.
 26. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 27. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)
 28. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.
 29. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
 30. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)
 31. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
 32. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.
 33. Project does not fall under any buffer zone of no-development as declared/identified under any law.
 34. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ratna Priya)
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

No.....16...../Parva/DEAC/ Sandstone/MZP/2016 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

Ratna Priya
19/7/16
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

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**POINT-WISE COMPLIANCE
OF
STIPULATED SPECIFIC AND GENERAL CONDITIONS
IN THE
ENVIRONMENTAL CLEARANCE LETTER
For the period of
July-2023 to Dcember-2023**

**Reference no- 16/Parya/DEAC/Sandstone/MZP/2016
&
Date of Issue of EC: 19.07.2016**

**"SAND STONE (BUILDING STONE) MINING PROJECT"
(1.01 Ha. And 30,000 m³/annum)
at
Araji No. - 142, Village: Sonpur,
Tehsil: Chunar, District: Mirzapur,
State: Uttar Pradesh**

Submitted by
Shri Ramashanker Dubey S/o Shri Surendra Dubey
Village: Kammhari Bramhanagar, Tehsil: Robertsganj, District-
Sonebhadra,
State-Uttar Pradesh

PURPOSE OF THE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st January and 1st June of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter (i.e. General Condition & Specific Condition), Six monthly compliance reports should be submitted to the Uttar Pradesh Pollution Control Board and Regional Office, MOEF, GOI, Lucknow and a copy to the Director & Secretary, Directorate of Environment, Lucknow, Uttar Pradesh.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh Pollution Control Board, Regional Office-MoEF (Lucknow) and U.P. DEIAA. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / UPPCB. Samples for Air, Water, Noise and Soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

Methodology for Preparation of Report is as follows:

1. Study of EC Letter & Related Documents,
2. Site Visits by a Team of Experts,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise, Noise, and Soil.
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Suggestions for Implementation of various Action Plans.

Generic Structure of Report:

- 1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
- 2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
- 3) Site Study Report, showing status of the project and site photographs.
- 4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details with respect to each condition/ guideline.
- 5) Monitoring Reports & Analysis, showing the level of emission with in the project site for various Environment Parameters.
- 6) Suggestions for Implementation.

**POINT WISE COMPLIANCE TO CONDITIONS OF EC ISSUED BY DEIAA, MIRZAPUR, UP,
VIDE LETTER NO. Ref No. 16/Parya/DEAC/SANDSTONE/MZP/2016, Dated 19-07-2016**

**Environment Clearance of project "Sand Stone (Building Stone) Mining Project" Araji
No. - 142, Village: Sonpur, Tehsil: Chunar, District: Mirzapur, U.P.
Compliance (July-2023 to Dcember-2023)**

Details of Environmental Clearance:

1. The environmental clearance is sought for Sandstone (Building Stone) Mining Project at Araji No. 142, Village: Sonpur, Tehsil Chunar & District: Mirzapur, State: Uttar Pradesh. (Lease Area- 1.01Ha).
2. Environmental Clearance for the proposal has been issued by DEIAA, Mirzapur U.P, vide ref of. MoEFCC Proposal no. 16/Parya/DEAC/Sandstone/MZP/2016 on 19-07-2016 for the production of 30,000 m³/annum.

S.No.	Conditions	Compliance Status
(a) GENERAL CONDITIONS		
1.	Any addition of the mining area, change of Khasra numbers, enhance of capacity, change in mining technology, modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Noted Lease Deed paper is enclosed as Annexure III.
2.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	Noted The approved quantity to be extracted from the Mining Lease of Sand stone is 30,300 m ³ and no change has been made in the same.
3.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.	Noted and agreed. Mining will be carried out as per the approved Mining Plan.
4.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO ₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.	Noted and complied. Ambient air quality report is attached as Annexure IV.
5.	Data on ambient air quality (RSPM, SPM, SO ₂ , NO ₂) should be regularly submitted to the Regional office. MoEF. & CC GoI. , Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.	Noted and agreed.

6.	Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification no GSR/826(E) dt. 16.11.09.	Noted and agreed.
7.	Fugitive dust emission from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Noted and Complied. <ul style="list-style-type: none"> • Water is regularly sprinkled in the transportation route of the vehicles. • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.
8.	Measures shall be taken for control of noise levels below 85 dBA in the work environment Workers engaged in operations of HEMM. Etc. shall be provided with ear plugs/ muffs and health records of the workers shall be maintained.	Noted and Complied. <ul style="list-style-type: none"> • Only day time mining is carried out. • Noise controlled machineries are utilized in the mining activity. • Workers engaged in operations of HEMM, Drilling, Blasting, are provided with ear plugs/ muffs. • Regular health checkup camps are organized.
9.	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19 th may, 1991 and 31 st December. 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	No waste water is generated from the mine site. So no need for the treatment.
10.	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	PPEs are provided to the workers at working site. Regular health checks up camps are also organized.
11.	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Noted. Special measures will be adopted to prevent the nearby settlements from the impacts of mining. <ul style="list-style-type: none"> • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • Water sprinkling is carried out twice a day.
12.	The transportation of the materials shall be limited to day hours time only.	Noted and agreed, as transportation of Minerals will be carried out during day hours.

13.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	<ul style="list-style-type: none"> • Temporary rest shelters are provided on site. • Local peoples are deployed in mining activities.
14.	A separate Environmental Cell with suitable qualified personnel shall be set-up under the control of senior Executive, who will directly report to the head of the organization.	Noted and Complied.
15.	The project proponent shall inform to the DEIAA, MoEF & CC GoI, Lucknow and Regional Office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Noted and agreed.
16.	The fund earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional Office, State Pollution Control Board.	Budget for EMP is allocated and utilized.
17.	The Regional Office, MoEF & CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including, Form-IM, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, GoI. Lucknow and State Pollution Control Board.	Noted and agreed.
18.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	Noted and agreed.
19.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing, that the project has	Noted and agreed.

	been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.	
20.	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.	Noted and agreed.
21.	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted and agreed.
22.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.	Noted and agreed.
<u>(b) Specific Conditions</u>		
1.	The Environmental clearance will be co-terminus with the mining lease period.	Noted and agreed.
2.	Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.	No forest land is utilized in the mining or its related activities All the necessary clearances were already taken from Forest Department by the Mines department before auctioning the lease.
3.	Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.	Not applicable. Schedule I species are not found in the Core Zone.
4.	Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.	Noted and agreed Local peoples are deployed in mining activities and proper training programme are conducted.
5.	A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease	Noted and agreed.

	shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.	
6.	Shelter belt i.e. 'Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.	Noted and agreed.
7.	Blast vibration study shall be carried out and report submitted to the UPPCB /DEIAA.	Noted and agreed.
8.	Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.	<ul style="list-style-type: none"> • PPEs are provided to the workers at working site. • Regular health checks up camps are also organized. • Ear plugs are being provided to the laborers who engaged near noise making machineries.
9.	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self-employment and jobs.	Noted and Complied. Budget for CER Activities is allocated @2% of the total Project Cost.
10.	Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.	Noted and agreed.
11.	Rainwater harvesting shall be undertaken to recharge the ground water sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next	Not Applicable.

	consequent year.	
12.	Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	<p>All the mined out material is sent to crushing unit for the making of gitti and boulders.</p> <p>The entire ROM are saleable no waste or dumps are maintained at site.</p>
13.	Waste management plan should be in accordance to the approved mining plan. Trenches /garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) following through the ML area and silts arrested. De-silting at regular intervals shall be carried out.	<p>Noted and agreed</p> <p>Waste Management will be done as per approved Mining Plan.</p>
14.	Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.	Garland drains have been constructed and have been de-silted before and after rainy season.
15.	Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.	<p>Noted and agreed.</p> <p>Since Ground water is only used for drinking purposes and is being procured from the legally authorized suppliers.</p>
16.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.	<p>Noted and agreed.</p> <p>Measures taken to Control the air pollution at site:</p> <ul style="list-style-type: none"> • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral.

		<ul style="list-style-type: none"> • Water sprinkling is carried out twice a day.
17.	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.	<p>Occupational Health and Safety Measures is undertaken periodically.</p> <ul style="list-style-type: none"> • PPEs are provided to the workers working site. • Regular health checks up camps are also organized. • Regular health and safety related trainings are also provided to workers.
18.	Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.	Noted, no top soil is available in the mining lease area.
19.	Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be bad filled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the. Ministry of Environment & Forests on six monthly basis.	Not Applicable, as no OB is available at site.

20.	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines /other Competent Authority.	Noted. The slope of Mining bench and ultimate pit limit will be as per the mining scheme approved by Indian Bureau of Mines/other Competent Authority.
21.	Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall be able form a part of afforestation programme besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self-help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined Out area Shall be submitted to the Regional Office of the Ministry every year.	Noted and agreed.
22.	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April -May), monsoon (August), post- monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.	Noted and Agreed
23.	Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.	Noted and Agreed.
24.	The waste water from the mine shall be treated to conform to the prescribe standards before discharging it to the natural stream. The discharged water from the falling Darn (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.	Not Applicable, as no waste water will be generated from mine.

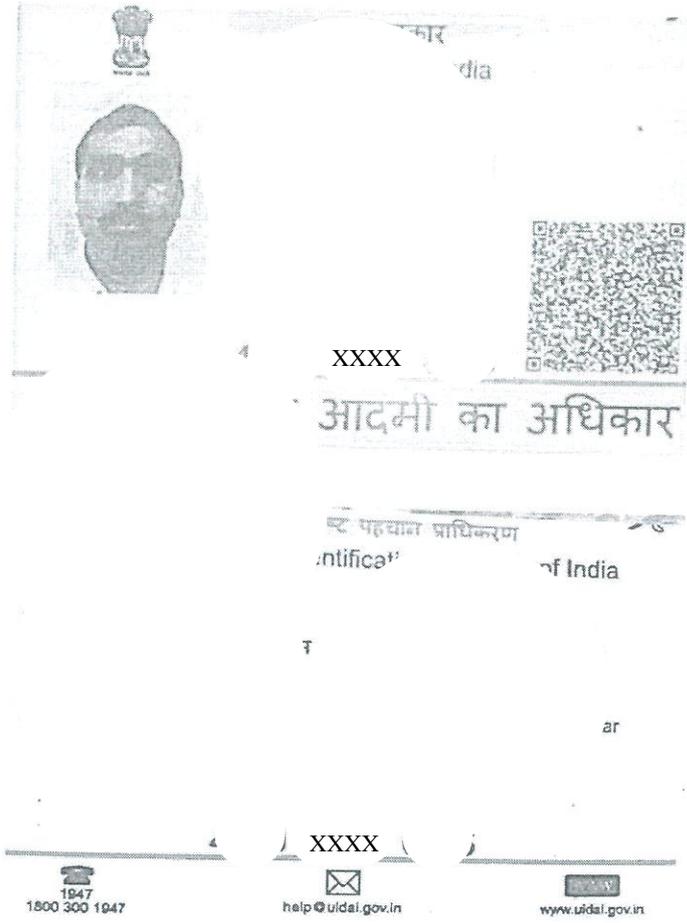
25.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.	<ul style="list-style-type: none"> • Overloading is avoided. • PUC certified vehicles are used in the transportation of mineral. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
26.	Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.	Noted and agreed.
27.	Action plan for implementation with respect to suggestions/ improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)	Not Applicable Public hearing will not be conducted because the Project falls under B2 category with Lease area 1.01 Hect which is less than 5 ha.
28.	A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.	Noted and agreed.
29.	Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.	Solid Waste material viz gutkha rappers, plastic bags, glasses etc. are collected and disposed of as per Municipal Solid Waste Management Rule.
30.	Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category).	Not applicable As no public hearing will be conducted for projects less than 5 ha area of B2 category.
31.	Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.	Noted and it will be Complied.

32.	In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.	Not applicable As the project does not fall within 10 km area of Wild life Sanctuaries.
33.	Project does not fall under any buffer zone of no-development as declared/identified under any law.	The Project Proponent will be ensured that there is no any activity identified/declared under any law within 10 km Buffer Zone.
34.	33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA. Mirzapur every year.	Noted and Complied.

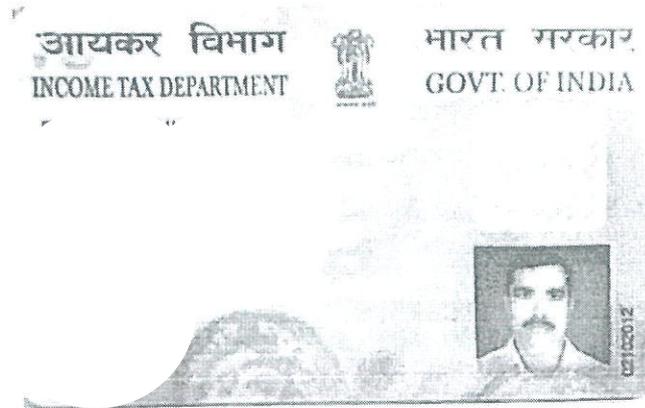
Annexures

Sl. No.	Contents
1.	Annexures 1: ID Proof
2.	Annexures 2: CTO
3.	Annexures 3: Lease deed
4.	Annexures 4: Lab Report

Annexure- I
ID PROOF



The image shows a template for an Indian Aadhaar card. At the top left is the Government of India emblem. Below it is a placeholder for a person's photograph. To the right of the photo is a QR code. The text 'आदमी का अधिकार' (Aadmi Ka Adhikar) is prominently displayed in the center. Below this, there is a line for 'पहचान प्राधिकरण' (Identification Authority) and 'India'. At the bottom, there are three contact options: a telephone icon with the number 1947 and 1800 300 1947, an envelope icon with the email help@uidai.gov.in, and a website icon with the URL www.uidai.gov.in. The word 'XXXX' appears in two locations, likely representing masked or placeholder text.



Annexure- II
CTO



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185057/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 17/06/2023

To,

M/s

SHRI RAMASHANKER DUBEY(SAND STONE)

ARAZI NO. 142, AREA-1.01 Ha, VILL. SONPUR, TEHSIL-
CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id- 21348061

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI RAMASHANKER DUBEY(SAND STONE) located at ARAZI NO. 142, AREA-1.01 Ha, VILL. SONPUR, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.). subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI RAMASHANKER DUBEY(SAND STONE) granted for the period from 17/06/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	30000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 30000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at Arazi No. 180/2, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur.
2. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee within 15 days.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter no. 16/Parya/DEAC/Sandstone/MZP/2016 Dated- 19.07.2016 and submit its compliance report to UPPCB.
4. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
5. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
6. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
7. The proponent shall submitted compliance report of condition imposed in EC within every six month.
8. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
9. The proponent shall establish Water sprinkling arrangement for dust suppression.
10. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
11. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
12. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
13. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
14. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
15. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
16. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
17. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
18. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
19. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
20. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
21. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
22. The dust suppression measures like water spraying will be done on the haul roads and working areas.
23. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
24. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

25. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.

26. Industry shall comply with the relevant provisions of Environmental Laws.

27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA
SINGH
Date: 2023.06.17 23:56:05 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA
SINGH
Date: 2023.06.17 23:56:14 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशभर में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- मंकल्प में -प्लब उपयोग प्लास्टिक उत्पाद जैसे कप, नशतरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- प्लब उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन टोम (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचन उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रकें | इसके उपयुक्त निस्कारण हेतु इसे प्राधिकृत ई - वेस्ट रीमाइकलर को दें | प्राधिकृत ई-रीमाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र में 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप में ? छोटी दूरी के लिए पैदल चलना परमंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोम अपशिष्ट का उत्सर्जन करें और इनका श्राक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता में समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और श्रावर के उपयोग में पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र में 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र में 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure- III
LEASE DEED



उत्तर प्रदेश UTTAR PRADESH

BR 319734

प्रपत्र एम0एम0 3

खनन पट्टे का आदर्श प्रपत्र

उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के नियम-14 के अधीन तथा जिलाधिकारी, मीरजापुर के खनन पट्टा स्वीकृत दिनांक-11.02.2016 ई0 के क्रम में।

यह अनुबन्ध आज दिनांक-26.8.2016 को उत्तर प्रदेश के राज्यपाल के बीच (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी सम्मिलित समझे जायेंगे) एक पक्ष और.....

श्री रमाशंकर दूबे पुत्र श्री सुरेन्द्र नाथ दूबे निवासी ग्राम-कम्हारी (ब्रह्मनगर), परगना-बड़कुर, तहसील-रावर्टसगंज, जनपद-सोनभद्र पेशा ठेकेदारी (जिसे आगे "पट्टेदार" कहा गया है जिस पदावलि में, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, शिष्यादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष.....

चूंकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि 02.50 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना-पत्र दिया है और उसने राज्य सरकार के पास 40,625/-रुपये की धनराशि प्रतिभूति के रूप में तथा रु0 5000/- की धनराशि खनन पट्टे हेतु प्रार्थना पत्र के लिए जमा कर दी है। यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किरायों, स्वामित्वों, प्रसंविदाओं तथा अनुबंधों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार, को निम्नलिखित प्रदान व पट्टान्तरित करती है- ईमारती पत्थर (सेण्ड स्टोन) (जिसे आगे और अभिदिष्ट अनुसूचि में "उप खनिज" कहा गया है) की समस्त खानें, तल्प (Beds), सदरसीम्स (Viens) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हों, उन स्वतंत्रताओं या

जिलाधिकारी
मीरजापुर

प्रधानी अधिकारी
खनिज, मीरजापुर

जिलाधिकारी
मीरजापुर

साक्ष्य



उत्तर प्रदेश UTTAR PRADESH

3.

BR 319262

पश्चिम में- आ0सं0 142 का शेष भाग
एतदपश्चात् जिसे "उक्त भूखण्ड" कहा गया है।

भाग-2

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक और स्वामित्व
अपरिहार्य भाटक या स्वामित्व का, जो इनमें से अधिक हो, भुगतान करना-

(1) पट्टेदार पट्टे के प्रत्येक वर्ष के लिये प्रत्येक खनिज के सम्बन्ध में, इस भाग के खण्ड-(2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा। प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व का, जो धनराशि इसमें से अधिक हो, देनदार होगा, किन्तु दोनों का नहीं।

अपरिहार्य भाटक की दर और उसका भुगतान करने की रीति:-

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुये पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग-1 में वर्णित और पट्टान्तरित (demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर/दरों पर या ऐसी संशोधित दर/दरों पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संसूचित किया जायेगा/किये जाएंगे:-

उपखनिज का नाम	प्रति एकड़ निश्चित किया गया अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
इमारती पत्थर (सैण्ड स्टोन)	रु0 65,000.00	02.50 एकड़	रु0 16,25,000.00	रु0 1,62,500.00

उक्त देय वार्षिक अपरिहार्य भाटक का भुगतान अग्रिम रूप से प्रत्येक वर्ष में दिनांक- 26-7-2016, 26-7-2017, 26-7-2018, 26-7-2019, 26-7-2020, 26-7-2021, 26-7-2022, 26-7-2023, 26-7-2024, 26-7-2025 को पट्टेदार द्वारा किया जायेगा।

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा

लाभकारी



उत्तर प्रदेश UTTAR PRADESH

4.

BR 321376

रिखत हो, ऐंसा लेखा शीर्षक के अर्न्तगत जमा करके, जैसा कि समय-समय पर विनिर्दिष्ट किया जाय, प्रति वर्ष किया जायेगा।

(3) स्वामित्व की दर और उसके भुगतान की रीति:-

इस भाग के खण्ड (1) के नियमों के उपबन्धों के रहते हुये पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करे, पट्टे पर दिये हुये क्षेत्र से उसके द्वारा हटाया गया/हटाये गये किसी खनिज/किन्हीं खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

(4) साधारण बालू और मोरम का पट्टा न होने के कारण इस प्रस्तर में उल्लिखित शर्त लागू नहीं होगी।

(5) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होंगे:-

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को निश्चित तिथि पर और ऐसी रीति से किया जायेगा जो राज्य सरकार विहित करे। पट्टे पर स्वीकृति उप खनिज के परिवहन हेतु प्रपत्र एम0एम0-11 प्राप्त करने के लिये पट्टेदार दैय स्वामित्व (रायल्टी) का भुगतान अग्रिम रूप से करेगा।

(6) स्वामित्व के संगणन की रीति:-

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये

खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही-सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की नियन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो प्रपत्र एम0एम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश आदेश द्वारा विनिर्दिष्ट करे। नियम-66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हे राज्य सरकार नियमावली के

9
राज्य कोषाधिकारी पृथ्वी अधिकारी
श्रीरजापुर चर्चि., श्रीरजापुर

म/रा/रा/रा



उत्तर प्रदेश UTTAR PRADESH

5.

BR 321576

अधीन समय-समय पर प्राधिकृत करें, स्टॉक में रखें गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0-11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/- (दो हजार रुपये) की धनराशि का भुगतान करेगा।

(7) प्रपत्र एम0एम0-11 का भुगतान के आधार पर दिया जाना:-

पट्टेदार, जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0-11 की पुस्तिका, जैसा नियमावली के नियम-70 के (1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

(8)-नियत समय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही:

यदि पट्टेदार द्वारा इस उपस्थापन पत्र के निर्बन्धनों और शर्तों के अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण-पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी, जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

(9)- उप खनिजों की स्वामित्व/वार्षिक अपरिहार्य भाटक की दरों का पुनरीक्षण प्रत्येक तीन वर्ष पर किया जायेगा।

(10)- पट्टेदारक स्वीकृति के तीन मास के अन्दर भारतीय खान ब्यूरो द्वारा अनुमोदित प्राविधिक व्यक्त से स्वीकृत क्षेत्र की खनन योजना तैयार करा कर जिलाधिकारी के माध्यम से निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ को अनुमोदन हेतु प्रस्तुत करेगा। उसके पश्चात ही नियमावली-1963 के नियम-34 के प्राविधानों के अन्तर्गत प्रस्तुत खनन योजना के अनुसार खनन कार्य प्रारम्भ करेगा। यदि पट्टेदार अनुमोदित खनन योजना के प्रतिकूल खनन कार्य करता पाया जायेगा तो उसके विरुद्ध

साकेत

खाता-खनिजारी
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मुख्य अधिकारी
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दण्डात्मक कार्यवाही करने के साथ ही खनन पट्टा निरस्तीकरण की कार्यवाही की जायेगी।

(11)— नियमावली-1963 के नियम-36 के प्राविधानों के अन्तर्गत पट्टेदार प्रत्येक आगामी मास की दस तारीख तक विगत मास में खनिज की विभिन्न श्रेणी के उत्पादन एवं निकासी की मात्रा का घनमीटर में विवरण जिलाधिकारी एवं निदेशालय के सम्बन्धित क्षेत्रीय कार्यालय को प्रस्तुत करेगा।

भाग-3

सामान्य उपबन्ध

(1)— नियमों, प्रसंविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है: यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली-1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जप्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिये युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथारिथति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम-77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

(2)— पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:-

पट्टेदार इस उपस्थापन पत्र (Presentation) के आधार पर देय किराये और स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तदपश्चात् तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1) के अधीन समाप्त न कर दिया जायें, और उस दशा में

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 चौरवापुर चिनि, मीरजापुर

सांभल



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AW 134845

किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिये ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण (Erections) और स्थायी आवास-स्थानों को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा खनन किया गया हो, खड़े किये

गये हों, स्थापित किये गये हों या रखे गये हों और जिन्हे पट्टेदार, राज्य को देने के लिये बाध्य नहीं है और जिन्हे राज्य सरकार खरीदने के लिये इच्छुक न हो।

(3)- पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गई सम्पत्ति की जव्दी:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात्, तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनाएँ तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न हटाये जाएँ, यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गई है और किसी प्रतिकर का भुगतान किये बिना या उसके संबंध में पट्टेदार को कोई हिसाब दिये बिना, उनकी विक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

(4)- ठेकेदार के माध्यम से स्वामित्व और अपरिहार्य भाटक की वसूली करना:

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापन-पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदारों को राज्य सरकार द्वारा नियम रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जायें।

(5)- नोटिसें:

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बनारस, मीरजापुर

मा. प्र. (2)



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8.

AW 134846

इस उपस्थापना-पत्र द्वारा पट्टेदारों को दिये जाने के लिये अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिये नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गई हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिये दे और प्रत्येक ऐसी तामील पट्टेदारों पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जायेगी।

(6)- स्टाम्प शुल्क:

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

(7)- निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश:

पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

(8)- खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा:

खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का

(Signature)

आपा अतिकारी
बनारस

महानी अतिकारी
बनारस, मोरबापुर



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AW 134847

- निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार को नहीं दिया जायेगा।
- (9)– पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।
- (10)– पट्टेदार द्वारा अपने पक्ष में प्राप्त किये गये समस्त प्रपत्र एम0एम0-11 (खनन) का उपयोग केवल अपने खनन पट्टा क्षेत्र से उत्पादित उप खनिज की निकासी हेतु ही किया जायेगा।
- (11)– पट्टेदार द्वारा अपने क्षेत्र से उत्पादित उपखनिज की निकासी सूर्योदय के पश्चात और सूर्यास्त के पूर्व तक की अवधि में ही किया जायेगा।
- (12)– पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जल किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निरन्तरण होने तक प्रत्येक दशा में करेगा।
- (13)– किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 एवं उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के सभी नियमों व खनन पट्टों के सम्वन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (14)– स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (15)– खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों का अनुपालन करना अनिवार्य होगा।

साक्षर

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साक्षर
विभाग
प्राधानी अधिकारी
विभाग, भीरवापुर



उत्तर प्रदेश UTTAR PRADESH

10.

Y 537924

(16) खनन कर से अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।

(17) खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग अनुमति प्राप्त कर किया जायेगा।

इसके साक्ष्य के रूप में यह उपस्थापन-पत्र एतदधीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया।

उत्तर प्रदेश के राज्यपाल के लिये ओर उनकी ओर से:-

1. जे. पी. डिवेदी जगन्नाथ राव, सी. जे. ए. ए.
 2. जगन्नाथ राव, सी. जे. ए. ए.
 3. विष्णुबहादुर राव, सी. जे. ए. ए.
- की उपस्थिति में जिलाधिकारी, मीरजापुर द्वारा हस्ताक्षरित।

1.

2.

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित

माकेक डे

जगन्नाथ राव
जिलाधिकारी
मीरजापुर

जगन्नाथ राव
जिलाधिकारी
मीरजापुर

जगन्नाथ राव
जिलाधिकारी
मीरजापुर

जगन्नाथ राव
जिलाधिकारी
मीरजापुर

Annexure- IV
LAB REPORT

TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-04102023-02

Issue Date :09/10/2023

Issued To : SHRI RAMA SHANKER DUBEY S/O SHRI SURENDRA DUBEY
 VILLAGE-KAMMHARI BRAMHNAGAR, TEHSIL-ROBERTSGANJ
 DISTRICT- SONEBHADRA, U.P.

Project Name & Location : Sand Stone (Building Stone) Mining Project at Arajji No. 142,
 Village- Sonpur, Tehsil- Chunar & District- Mirzapur(Uttar Pradesh)

Sample Drawn On : 02/10/2023 To 03/10/2023

Sample Drawn By : UTRL

Sample Description : Ambient Air

Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP

Sampling Duration : 24 hrs.

Sampling Location : Core Zone-Sonpur

Analysis Duration : 04/10/2023 To 09/10/2023

Meteorological Condition During Sampling : Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	106.94	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	65.20	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2018	16.58	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06):2006	21.09	µg /m ³	80.0

End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note:-

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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By 

For Ultra Testing & Research Laboratory
 (Authorized Signatory)



TEST REPORT

Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-04102023-02

Issue Date: 09/10/2023

ISSUED TO

: SHRI RAMA SHANKER DUBEY S/O SHRI SURENDRA DUBEY
 VILLAGE-KAMMHARI BRAMHNAGAR, TEHSIL-ROBERTSGANJ
 DISTRICT- SONEBHADRA, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Arajai No. 142,
 Village- Sonpur, Tehsil- Chunar & District- Mirzapur(Uttar Pradesh)

Date of Monitoring

: 02/10/2023 To 03/10/2023

Monitoring Done By

: UTRL

Monitoring Location

: Core Zone-Sonpur

Description

: Ambient Noise

Monitoring Duration

: 24 hrs

Monitoring Procedure

: IS 9989:2008

Weather Condition

: Clear

TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level,Leq (Day Time*)	dB(A)	69.2	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level,Leq (Night Time*)	dB(A)	54.6	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

End Of Report

**The Noise Pollution (Regulation and Control) Rules, 2000

1 * Day time shall mean from 6.00 a.m. to 10.00 p.m.

2 *Night time shall mean from 10.00 p.m. to 6.00 a.m

3 Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places.or any other area which is declared as such by the competent authority

4 Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

Note:-

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Amabk
 Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)



TEST REPORT

Soil Sample Analysis Discipline/Group-Chemical/ Pollution & Environment

Report Code: SS-04102023-02

Issue Date: 09/10/2023

ISSUED TO

: SHRI RAMA SHANKER DUBEY S/O SHRI SURENDRA DUBEY
 VILLAGE-KAMMHARI BRAMHNAGAR, TEHSIL-ROBERTSGANJ
 DISTRICT- SONEBHADRA, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Araji No. 142,
 Village- Sonpur, Tehsil- Chunar & District- Mirzapur (Uttar Pradesh)

Sample Drawn On

: 03/10/2023

Sample Drawn By

: UTRL

Sample Description

: Soil

Sample Quantity

: 3.0 kg

Sampling Location

: Core Zone-Sonpur

Sampling Procedure

: UTRL/SAMPLING/SOP/04

Analysis Duration

: 04/10/2023 To 09/10/2023

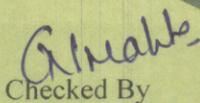
RESULTS

S.No	Parameter	Units	Result	Test Method
1	Texture	-	Sandy Clay	UTRL/LAB/SOIL/SOP/05
	Sand	%	46.32	UTRL/LAB/SOIL/SOP/05
	Clay	%	37.78	UTRL/LAB/SOIL/SOP/05
	Silt	%	15.90	UTRL/LAB/SOIL/SOP/05
2	pH(1:2.5 Suspension)	-	7.55	IS: 2720 (Part-26),1987
3	Electrical Conductivity	µmhos/cm	871.4	IS: 14767
4	Potassium (as K)	mg/kg	107.19	UTRL/LAB/SOIL/SOP/07
5	Sodium (as Na)	mg/kg	244.85	UTRL/LAB/SOIL/SOP/06
6	Calcium (as Ca)	mg/kg	4127.63	UTRL/LAB/SOIL/SOP/08
7	Magnesium (as Mg)	mg/kg	418.20	UTRL/LAB/SOIL/SOP/08
8	Sodium Absorption Ratio	-	0.97	UTRL/LAB/SOIL/SOP/14
9	Water Holding Capacity	%	29.42	UTRL/LAB/SOIL/SOP/11
10	Total Kjeldahl Nitrogen	%	0.072	UTRL/LAB/SOIL/SOP/15
11	Phosphorous	mg/kg	66.34	UTRL/LAB/SOIL/SOP/09
12	Bulk Density	gm/cc	1.30	UTRL/LAB/SOIL/SOP/10
13	Organic Matter	%	1.14	IS: 2720 (Part-22)
14	Porosity	%	40.31	UTRL/LAB/SOIL/SOP/17

Note:-

End Of Report

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- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By




For Ultra Testing & Research Laboratory
 (Authorized Signatory)



TEST REPORT

Water Sample Analysis Discipline/Group-Chemical/Water

Report Code : W-04102023-02 **Issue Date : 09/10/2023**
Issued To : SHRI RAMA SHANKER DUBEY S/O SHRI SURENDRA DUBEY
 VILLAGE-KAMMHARI BRAMHNAGAR, TEHSIL-ROBERTSGANJ
 DISTRICT- SONEBHADRA, U.P.
Project Name & Location : Sand Stone (Building Stone) Mining Project at Araji No. 142,
 Village- Sonpur, Tehsil- Chunar & District- Mirzapur(Uttar Pradesh)
Sample Description : Ground Water
Sampling Location : Core Zone-Sonpur
Sample Drawn On : 03/10/2023
Sample Drawn By : UTRL
Sampling Procedure : IS 3025(Part-01)
Sample Quantity : 1.0 Litre
Analysis Duration : 04/10/2023 To 09/10/2023

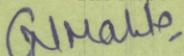
RESULTS As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS 3025 (Part -11): 2022	7.39	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS 3025(Part- 10):1984	<0.5	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	272.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	59.84	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B,	29.74	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	113.50	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	<0.05	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D)	0.72	mg/l	1	1.5
12	Sulphate (as SO ₄)	IS:3025(Part-24):2022	67.86	mg/l	200	400
13	Nitrate (as NO ₃)	APHA 4500-NO3-B	5.31	mg/l	45	No Relaxation
14	Total Dissolved Solid	IS:3025(Part-16):1984	585	mg/l	500	2000

End Of Report

Note:-

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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By 



For ULTRA TESTING & RESEARCH LABORATORY
 (Authorized Signatory)

TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : W-04102023-02 Issue Date : 09/10/2023
 Issued To : SHRI RAMA SHANKER DUBEY S/O SHRI SURENDRA DUBEY
 VILLAGE-KAMMHARI BRAMHNAGAR, TEHSIL-ROBERTSGANJ
 DISTRICT- SONEBHADRA, U.P.
 Project Name & Location : Sand Stone (Building Stone) Mining Project at Araji No. 142,
 Village- Sonpur, Tehsil- Chunar & District- Mirzapur(Uttar Pradesh)
 Sample Description : Ground Water
 Sampling Location : Core Zone-Sonpur
 Sample Drawn On : 03/10/2023
 Sample Drawn By : UTRL
 Analysis Duration : 04/10/2023 To 09/10/2023

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS 1622:1981	Absent	MPN/100ml	Shall not be detectable in any 100 ml sample
2	Total Coliform	IS 1622:1981	Absent	MPN/100ml	Shall not be detectable in any 100 ml sample

End Of Report

Note:-

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- 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Almalk
 Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)



TEST REPORT

Surface Water Sample Analysis Discipline/Group-Chemical/Water

Report Code: WW-04102023-02
 ISSUED TO

Issue Date: 09/10/2023

: SHRI RAMA SHANKER DUBEY S/O SHRI SURENDRA DUBEY
 VILLAGE-KAMMHARI BRAMHNAGAR, TEHSIL-ROBERTSGANJ
 DISTRICT- SONEBHADRA, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Arajai No. 142,
 Village- Sonpur, Tehsil- Chunar & District- Mirzapur(Uttar Pradesh)

Sample Drawn On

: 03/10/2023

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected from canal near village Lalpur, 1.33 km, North

Sampling Procedure

: IS 3025(Part-01)

Sample Quantity

: 2.0 Litre

Analysis Duration

: 04/10/2023 To 09/10/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.26	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Temperature	IS:3025(Part-09):1984	21.8	°C	-	-	-	-	-
3	Turbidity	IS:3025(Part-10):1984	5.3	NTU	-	-	-	-	-
4	Conductivity @25°C	IS:3025(Part-14):2013	559.9	µs/cm.	-	-	-	1000	2250
5	Total Suspended Solid	IS:3025(Part-17):2022	20	mg/l	-	-	-	-	-
6	Total Alkalinity (as CaCO ₃)	IS:3025(Part-23):1986	132	mg/l	-	-	-	-	-
7	Biological Oxygen Demand (Max.) (at 27°C for 3 days)	IS:3025(Part-44):1993	7.1	mg/l	2	3	3	-	-
8	Dissolved Oxygen (as O ₂) Min.	IS:3025(Part-38):1989	5.6	mg/l	6	5	4	4	-
9	Calcium(as Ca)	IS:3025(Part-40):1991	41.60	mg/l	80	-	-	-	-
10	Magnesium(as Mg)	IS:3025(Part-46):1994	8.75	mg/l	24	-	-	-	-
11	Chloride(as Cl),Max	IS:3025(Part-32):1988	54.79	mg/l	250	-	-	-	600
12	Iron(as Fe),Max	IS:3025(Part-53):2003	0.42	mg/l	0.3	-	50	-	-
13	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.27	mg/l	1.5	1.5	1.5	-	-
14	Total Dissolved Solid	IS:3025(Part-16):1984	364	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-04102023-02



Contd. To report Code: WW-04102023-02

15	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	140.00	mg/l	300	-	-	-	-
16	Sulphate (as SO ₄)Max	IS:3025(Part-24):2022	52.36	mg/l	400	-	400	-	1000
17	Phosphorus (as P)	IS:3025(Part-31):2022	<0.2	mg/l	-	-	-	-	-
18	Sodium (as Na)	IS:3025(Part-45):1993	43.83	mg/l	-	-	-	-	-
19	Manganese (as Mn)	IS:3025(Part-59):2006	<0.1	mg/l	0.5	-	-	-	-
20	Total Chromiun(as Cr)	IS:3025(Part-52):2021	<0.05	mg/l	0.05	0.05	0.05	-	-
21	Zinc (as Zn)	IS:3025(Part-49):1994	<0.1	mg/l	15	-	15	-	-
22	Potassium (as K)	IS:3025(Part-45):1993	19.06	mg/l	-	-	-	-	-
23	Nitrate (as NO ₃),Max	IS:3025(Part-34):1988	2.88	mg/l	20	-	50	-	-
24	Cadmium (as Cd)	IS-3025(Part-41):1992	<0.01	mg/l	0.01	-	0.01	-	-
25	Lead (as Pb)	IS:3025(Part-47):1994	<0.01	mg/l	0.1	-	0.1	-	-
26	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	mg/l	1.5	-	1.5	-	-
27	Chemical Oxygen Demand (asO ₂)	IS-3025(Part-58):2006	25.60	mg/l	-	-	-	-	-
28	Arsenic (as As)	IS:3025(Part-37):2022	<0.01	mg/l	0.05	0.2	0.2	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinefection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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For ULTRA TESTING & RESEARCH LABORATORY

Akshay
 Checked By

TECHNICAL
 MANAGER
Komol
 (Authorized Signatory)



(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
 Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.
 Ph.: No.: +91-9971912476, 9350952231
 E-mail: ultraresearchlab@gmail.com
 Website: http://www.ultralabnoida.com

TEST REPORT

Surface Water Sample Analysis

Report Code: WW-04102023-02
 ISSUED TO

Issue Date: 09/10/2023

: SHRI RAMA SHANKER DUBEY S/O SHRI SURENDRA DUBEY
 VILLAGE-KAMMHARI BRAMHNAGAR, TEHSIL-ROBERTSGANJ
 DISTRICT- SONEBHADRA, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Araji No. 142,
 Village- Sonpur, Tehsil- Chunar & District- Mirzapur(Uttar Pradesh)

Sample Drawn On

: 03/10/2023

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected from canal near village Lalpur, 1.33 km, North

Analysis Duration

: 04/10/2023 To 09/10/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	Total Coliform	IS:1622:1981	810	MPN/100ml	50	500	5000	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

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For ULTRA TESTING & RESEARCH LABORATORY

R. Mahab
 Checked By

Sakshi
 (Authorized Signatory)